

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

MONDAY, THE EIGHTEENTH DAY OF NOVEMBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

WRIT PETITION NO: 28211 OF 2024

Between:

Gorle Manasa, D/o. Gorle Subhash, Aged about 19 years, Student, R/o.H.No.13-1-100, Revenue Colony, Bhadrachalam, Bhadradri Kothagudem District.

.....PETITIONER

AND

1. The State of Telangana, represented by its Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, Hyderabad-500 055.
2. Kaloji Nararayana Rao University of Health Sciences, represented by its Registrar, Warangal.

.....RESPONDENTS

Petition Under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction more particularly one in the nature of WRIT OF MANDAMUS declare the action of respondents in not considering the claim of the petitioner for admission into MBBS/BDS 2024 by treating the petitioner as local candidate of Telangana State is illegal arbitrary and unconstitutional and consequently direct the respondents to permit the petitioner to participate in TS Medical MBBS/BDS admissions 2024 counselling process under category B and C/NRI quota by allotting the seat basing on merit to the appropriate college to issue an appropriate writ, order or direction more particularly one in the nature of WRIT OF MANDAMUS declare the action of respondents in not considering the claim of the petitioner for admission into

MBBS/BDS 2024 by treating the petitioner as local candidate of Telangana State is illegal arbitrary and unconstitutional and consequently direct the respondents to permit the petitioner to participate in TS Medical MBBS/BDS admissions 2024 counselling process under category B and C/NRI quota by allotting the seat basing on merit to the appropriate college by following Judgement of this Honourable Court in W.P.No.21910 of 2024 and batch dated 05/09/2024.

I.A.NO:1 OF 2024

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to respondents to permit the petitioner to participate in TS Medical MBBS/BDS admissions 2024 counselling process under category B and C/NRI quota by allotting the seat basing on merit to the appropriate college by following Judgment of this Hon'ble Court in W.P.No.21910 of 2024 and batch dated 05/09/2024 by disposing of her representation dated 29/09/2024 pending disposal of writ petition.

Counsel for the Petitioner : SRI AJAY KUMAR NERELLA (NOT PRESENT)

**Counsel for the Respondent No.1 : SRI A.SUDARSHAN REDDY,
ADVOCATE GENERAL**

**Counsel for the Respondent No.2 : SRI A.PRABHAKAR RAO,
S.C. FOR KNRUHS**

The Court made the following ORDER

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

WRIT PETITION No. 28211 of 2024

ORDER: (per the Hon'ble the Chief Justice Alok Aradhe)

None for the petitioner.

Mr. A. Sudarshan Reddy, learned Advocate General appears for the State.

Mr. A. Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences appears for respondent No.2.

2. In this Writ Petition, the petitioner *inter alia* prays for a direction to the respondent University to treat her as a local candidate and to grant her admission to MBBS and BDS Courses for the academic year 2024-25 in the light of the directions contained in the common order dated 05.09.2024 passed by a Division Bench of this Court in Writ Petition No.21910 of 2024 and batch.

3. Learned counsel for the respondent University submits that the process of admissions to MBBS and BDS Courses has been completed and the course has commenced. It is further

submitted that the issue with regard to validity of Telangana Medical & Dental Colleges Admission (Admission into MBBS & BDS Courses) Rules, 2017, is pending before the Supreme Court in Special Leave Petition (C) Nos.21536-21588 of 2024 in which the Supreme Court by an order dated 20.09.2024 has stayed the common order dated 05.09.2024 passed by a Division Bench of this Court in Writ Petition No.21910 of 2024 and batch.

4. Therefore, in the facts and circumstances of the case, the Writ Petition is disposed of with liberty to the petitioner to take recourse to such remedy as may be available to her in law in the light of the order dated 20.09.2024 passed by the Supreme Court in Special Leave Petition (C) Nos.21536-21588 of 2024.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

Sd/- K. SREE RAMA MURTHY
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

to

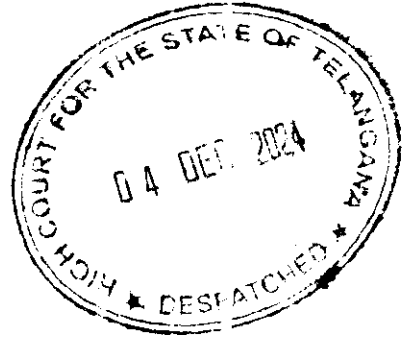
1. The Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, State of Telangana at Hyderabad-500 055.
2. The Registrar, Kaloji Nararayana Rao University of Health Sciences, Warangal.
3. One CC to SRI AJAY KUMAR NERELLA, Advocate [OPUC]
4. Two CCs to SRI A.SUDARSHAN REDDY, Advocate General, High Court for the State of Telangana. [OUT]
5. One CC to SRI A.PRABHAKAR RAO, S.C. for KNRUHS (OPUC)
6. Two CD Copies

SA
MP

(Signature)

HIGH COURT

DATED:18/11/2024



ORDER

WP.No.28211 of 2024

**DISPOSING OF THE W.P
WITHOUT COSTS.**

(9)
2/12/24
bvs